

Chief Telegraph Inspector's and the Divisional Signal and Tele Communications Engineering Sections of the Divisional Superintendent's Office, New Delhi ;

(b) if so, the total number thereof, the nature of their work and justification for such a huge staff ; and

(c) whether C. T. I. is empowered to recruit such huge staff ?

**THE MINISTER OF RAILWAYS (SHRI NANDA) :** (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### **Closure of Small Scale Industrial Units in Tamil Nadu**

10290. **SHRI K. RAMANI :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the total number of small scale industrial units under the State Small Scale Industrial Corporation of Tamil Nadu ;

(b) whether some of the units are closed;

(c) if so, the reasons therefor ; and

(d) what help the Central Government give to run all the units fully and properly ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) :** (a) to (d). The information has been called for from the Government of Tamil Nadu and will be laid on the Table of the House.

#### **Control over Remuneration Paid to Directors of Public Limited Companies**

10291. **SHRI S. KUNDU :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government exercise any control to determine the salary, allowances, commission etc. paid to the Managing Directors and other important officers of the public limited companies taking into consideration the size, assets, quantum of sales of such companies and the qualifications of the persons ;

(b) if so, the details thereof ; and

(c) if not, whether Government are proposing to introduce any such measure ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) :** (a) and (b). Under the provision of Section 269 of the Companies Act, 1956, the appointment/re-appointment of a Managing Director/whole-time director in a public limited company or a private company which is the subsidiary of a public company, requires the approval of the Central Government. Under Section 311 of the Act, re-appointment of such persons on increased remuneration requires the approval of Government. In the case of 'Managers' within the meaning of Section 2 (24) of the Act, such appointment or re-appointment also requires Government's approval under section 38 of the Act. Increase in the remuneration of Managing Director/Whole-time Director/Directors/Managers of such companies or payment of remuneration to them in excess of the statutory limits of 1%, 3%, 5%, 10%, or 11% of the net profits, as the case may be, as laid down in the Act also requires Government's approval.

While according approvals as above, Government duly take into consideration the age, academic and technical qualifications, business experience etc. of the persons proposed by the company the size, nature of business, turnover, profitability, working results during the previous years etc. of the company ; statutory ceiling prescribed in the Act and the Administrative ceilings decided by the Government from time to time. A copy of the revised guidelines on managerial remuneration was laid on the table of the house in reply to starred question No. 360 on 3rd December, 1969.

(c) Does not arise.

#### **Strike by Crane Operators of Rourkela Steel Plant**

10292. **SHRI S. KUNDU :** Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to State :

(a) whether there was a strike by Crane Operators of the Rourkela Steel Plant and of the Cold Rolling Mill of the same Plant and, if so, when and the reasons therefor ;